(c) whether and when they will be returned;

(d) whether all compensations due for the period of the requisition of all the lands have been paid back;

(e) if not, the amount yet to be paid; and

(f) whether and when the balance will be paid?

The Minister of Defence (Shri Gopalaswami): (a) to (c). An area of 1,028·27 acres of land was requisitioned during the war for the construction of Bikram Aerodrome. Of this an area of 107·32 acres only is being permanently acquired and the rest of the area is being released.

(d) Yes.

(e) and (f). Do not arise.

Shri B. R. Bhagat: I could not follow the answer of what amounts are yet to be realised?

Shri Gopalaswami: Well, Sir, this is not a history. We wanted only 107·32 acres as permanently acquired. By some mistake the State Government notified the entire land for acquisition and compensation has been awarded for the entire land. The mistake has been pointed out to the State Government and the area that has got to be re-conveyed to the rightful owners is being determined and certain details relating to this transaction are yet under enquiry.

Shri B. R. Bhagat: Do the details under enquiry include the compensation to be paid?

Shri Gopalaswami: Compensation has been determined by the High Court after the parties, when the appeal to the District Court failed, went to the High Court. But the compensation is for the entire land. We have got to withdraw from the acquisition of the largest part of this land, and there has been compensation determined also for the period during which these lands were under requisition and had not been acquired. That compensation has been paid in full.

Shri Bogawat: May I know, Sir, the amount of compensation paid?

Shri Gopalaswami: The total amount of compensation awarded for acquisition is about Rs. sixteen lakhs. As I have said, the matter of re-conveying the larger part of this land to the owners is now under correspondence with the State Government, but for

the period during which the lands were under requisition, Rs. 4,01,912 has been paid as compensation.

INDIA'S CLAIMS ON PAKISTAN

*1152. **Shri L. N. Mishra:** (a) Will the Minister of Defence be pleased to state whether it is a fact that India's claims on Pakistan under certain heads still await settlement; and

(b) If so, what is the actual amount standing against each of the unsettled heads and what steps have Government taken or propose to take for payment on the part of Pakistan?

The Minister of Defence (Shri Gopalaswami): (a) Yes, Sir.

(b) The amounts are still under discussion with Pakistan.

Shri L. N. Mishra: Is there agreement between the two parties or any dispute about the amount itself?

Shri Gopalaswami: There is a dispute, and a conference is to be held between the representatives of the two Governments in order to determine the amounts.

Shri L. N. Mishra: Will it be on a Ministerial or an official level?

Shri Gopalaswami: We have recently asked Pakistan that this conference should be held at the official level in the first instance.

UNION TAXES

*1153. **Shri K. C. Sodhia:** Will the Minister of Finance be pleased to state what steps, if any, have been taken for the imposition of Union taxes in Part 'A' and 'B' states?

The Minister of State for Finance (Shri Tyagi): Customs and Central Excise Duties: By virtue of Article 289(2) of the Constitution the Sea Customs Act, 1878, and the Central Excises and Salt Act, 1944, were amended to provide for: (a) the levy of customs duty in respect of goods belonging to a Part A or a Part B State and used for the purposes of a trade or business of any kind carried on by or on behalf of, the Government or of any operations connected with such trade or business as they apply in respect of goods not belonging to any Government, and (b) the levy of Central Excise duty in respect of all excisable goods other than Salt which are produced or manufactured in India by, or on behalf of. the Government of a Part A or Part B State and used for the purposes of trade or business of any kind carried on by, or on behalf of, that Government or of any operations